

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.**

Date of order : 02.02.2006

O.A. No. 73 of 2006

C O R A M

Hon'ble Shri Justice P.K. Sinha, Vice-Chairman

1. Parmeshwar Prasad Saw, S/o Shadagar Saw, retired Section Engineer (Electrical) under G.M. (Con), N.F. Railway, Maligaon, District (Kamroop/Gauhati), resident of Mohalla- Chhoti Keshopur Dharhera Road, P.O. Jamalpur, Munger.

...Applicant

By Advocate : Shri Sudama Pandey

Vs.

1. The Union of India , through the General Manager (Con), N.F. Railway, Maligaon, District Kamroop (Assam)
2. The F.A. & C.A.O. (Pension) N.E. Railway, Maligaon, Kamroop, Assam.
3. The Divisional Electrical Engineer, Guege Conversion (Con), N.F. Railway, Gauhati II

...Respondents.

By Advocate : Shri A.A. Khan

O R D E R (Oral)

By Justice P.K. Sinha, V.C.:-

Heard learned counsel for the applicant and Shri A.A. Khan, the learned Standing Counsel appearing on behalf of the respondents. The claim of the applicant , who has retired from the railway service, is that in the P.P.O that was prepared, his pension was wrongly calculated on the basis of monthly basic pay of Rs. 7250/-, which should have

Shri P.K. Sinha

been calculated on the basis of salary at the rate of Rs. 7700/- per month, which is reflected in Annexure A/2, which is a copy of the last pay certificate. It is submitted that thereafter, the applicant had been moving superior authorities for correct pensionary benefits, and through Annexure A/5 dated 13.7.2005, the office of the General Manager/Con Maligaon, Guwahati intimated the applicant that his case had been verified and before submission of the revised calculation sheet of pensionary benefits on the basis of the last pay drawn, the case had been sent to Finance for final vetting and further action. It is submitted that thereafter also, another representation was filed by the applicant dated 21.9.2005 (Annexure A/6); but no action, till now, has been taken. The learned counsel for the applicant points out that from Annexure A/5 it would be apparent that his plea was found A.S. to be of substance, and for revised calculation, the matter had been referred to the Finance.

2. In such view of the matter, in my opinion, this application can be disposed of at this stage, by directing the respondent No. 2, F.A. & C.A.O. (Pension), N.F. Railway, Maligaon, District – Kamroop (Assam) to make a calculation afresh of the pension and other pensionary benefits of the applicant, as referred to in Annexure A/5 and to record order



about pension and other pensionary benefits , if those are found to be wrongly calculated in P.P.O No. 0105040043 dated 9.7.2004 which had been issued by the same authority, within three months of the receipt of copy of this order. If the applicant is allowed enhanced pension and other pensionary benefits, that should be paid to him within two months thereafter.

3. The applicant is directed to make available to the respondent No. 2 copy of this order along with copy of this application with its Annexures, within two weeks of the receipt of a certified copy of this order.
4. With the aforesaid directions, this OA is disposed of at the stage of admission itself. No order as to the costs.



[P.K. Sinha] V.C.

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